

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

(24) C.P.(I.B)-896/9/(MB)/2017

CORAM: Present : SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 11.09.2018

NAME OF THE PARTIES: Sayali S Rane
V/s
Citrus Check Inns Ltd.

SECTION OF THE COMPANIES ACT: 9 OF INSOLVENCY AND BANKRUPTCY
CODE, 2016.

ORDER

1. The Learned Representative of Petitioner and RP are present.
2. This CP 895 now subjudiced before Hon'ble Supreme Court. Hence, adjourned **Sine-die**. The Parties are directed to revert back the outcome of judgment of the Hon'ble Supreme Court by mentioning immediately thereafter.

SD/-

M.K. SHRAWAT
Member (Judicial)

11.09.2018.
HHS